

Annexure – 3

Name of the corporate debtor: **Indo Global Soft Solutions And Technologies Private Limited**; Date of commencement of CIRP: **12th April 2022**; List of creditors as on: **6th June 2023**

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remark, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest ¹	Amount covered by guarantee	Whether related party?	% Voting share in CoC					
1	Union Bank of India	May 04, 2022	1,738,568,031	1,724,612,739	Secured	1,724,612,739	1,724,612,739 ¹	No	16%	-	-	13,955,292	-	-
2	J.C. Flowers Asset Reconstruction Private Limited ³	May 04, 2022	2,671,533,663	2,671,533,663	Secured	2,671,533,663	2,671,533,663 ¹	No	25%	-	-	-	-	-
3	ICICI Bank Limited	May 25, 2022	1,993,625,978	1,993,625,978 ²	Secured	1,993,625,978	1,993,625,978 ¹	No	19%	-	-	-	-	-
	Total		6,40,37,27,672	6,38,97,72,380		6,38,97,72,380	6,38,97,72,380		60%	-	-	13,955,292	-	-

¹ Please note that guarantees provided in this case secure all of the outstanding amounts

² ICICI Bank Limited has not clarified its final stand with respect to its acknowledgement and acceptance of the transaction done in terms of the Deed of Cancellation dated February 23, 2022 inter alia executed by and between Indo Global and Rohan Developers Private Limited. The RP has sought ICICI Bank's stand on the said issue through multiple correspondences as well as in CoC meetings and most recently, through an email dated May 13, 2023. In view of the above and given that CIRP is fast approaching its closing stages, we are now proceeding to close the list of creditors on the basis that ICICI Bank has submitted its claim in the CIRP of Indo Global and has not withdrawn the same despite being aware of the DOC and is thereby, continuing its claim against Indo Global as a financial creditor. The issue with respect to the Deed of Cancellation is also sub-judice before the NCLT, Mumbai as part of the avoidance application filed by the RP and this matter would be governed by the outcome of the same.

³ As per the letter dated January 02, 2023 which was received via an email dated Jan 4, 2023 from J.C. Flowers Asset Reconstruction Private Limited ("JCF") ("JCF Intimation") as well as a letter dated December 30, 2022 which was received via an email dated Jan 5, 2023 from Yes Bank Limited ("YBL") ("YBL Intimation"), it has been informed inter alia to RP that pursuant to the execution of an assignment agreement dated December 16, 2022 ("Assignment Agreement") between JCF and YBL, YBL has assigned and transferred its Loan along with security interest in favour of JCF. Pursuant to the Assignment Agreement, JCF has become the lender in place of YBL.